



2026:AHC:37097

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2945 of 2026

Mahaveer Singh

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jay Prakash Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Against an order dated 24.04.2025, statutory appeal as provided under Section 331(3) of the U.P.Z.A. & L.R. Act, 1950 was filed by the petitioner before the Respondent No.2 which was numbered as Case No.2945 of 2025, Computerized Case No.C202501000002945.
2. Though the aforesaid appeal was admitted but application for the grant of interim order was rejected vide order dated 30.10.2025. Aggrieved against the aforesaid, the petitioner has preferred the present writ petition.
3. After some arguments, counsel for the petitioner confined his prayer and prayed to direct the Respondent No.2 namely Additional Commissioner (Administration), Agra Division, Agra to decide the aforesaid appeal, expeditiously.
4. Heard counsel for the parties and perused the record.
5. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Additional Commissioner (Administration), Agra Division, Agra to decide the aforesaid Appeal, strictly in accordance with law, expeditiously and preferably within a period of **four months** from the date of presentation of certified

copy of this order, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 19, 2026
Swati